Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Office of the CPIO (RTI Section)

CPIO ID No. 12-86/2017

Dated: 13.10.2017

Sir/Madam,

Please refer to your RTI application registered in the office as CPIO ID No. 12-86/2017, in which Xerox copies of the Service Tax Appeal No. ST/951-952/2009-CU[DB] was requested to be provided.

Therefore, in view of the above a record of 196 pages received from DR I/C Customs & ST Branch received is being provided to you.

Fee at the rate of Rs. 02.00 per page i.e. pages 196×2= Rs. 392. is received in this office in the shape of Demand Draft No. 084458 dated 12.10.2017 of HDFC Bank branch Gurgaon Code 122001. In favour of A. O. CESTAT, Delhi

Please acknowledge the receipt.

Encls: As stated above

CESTAT, Delhi

To:

Sh. Atual Kumar Gupta
A P R A & Associates LLP,
Chartered Accountants,
7th Floor, Udyog Minar, Udyog Vihar,
Phase-V, NH-8, Gurgaon.



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Please sign above Grand Bridge FOR HDFC BANK LTD. *342.40 या उनके आदेश पर Or Order

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CPIO/Head Clerk, CESTAT, New Delhi

Reference: F. No. 12-86/CESTAT/CPIO-ND/VPP/2017 dated 21.09.2017

Subject: Information Sought under RTI Act, 2005

Sir,

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As directed by you to collect information before 06/10/2017, I thereby, authorize Mr Varun Gaba, Advocate to collect the parawise information/ inspect the judicial file or take the photocopies of the documents (Appeal papers) on my behalf in the matter of Ajay Enterprises Pvt Ltd Vs Commissioner of Service Tax, Delhi (Appeal No. ST/951-952/2009-CU[DB]).

You are hereby requested to provide him the required information.

Thanking you

Yours truly,

Atul Kumar Gupta

A P R A & Associates LLP,

Chartered Accountants,

7th Floor, Udyog Minar, Udyog Vihar,

Phase-V, NH-8, Gurgaon-122016(HR)

F. No. 2-86 / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated: $\frac{21/09/17}{12-86/17}$

Subject: Information sought under RTI Act, 2005.

Sir/M	adam,			
511 / W	Please refer 20/9//7 of S 2005 (copy enclosed)	to RTI application hri /Smt. <u>Atuas</u> wherein certain	information are	dated ler RTI Act sought as
	mentioned therein is	related to your s	ection.	
	Section 5(5) of RTI Act dated. 20/0/12 Co to the you as deemed para wise information to the applicant and in failing which, you will section 20 of RTI A No.12/31/2013-IR data If the information where it may be retrieved.	PIO ID No/	is forwal is for	rded herewith le correct and //- directly tipulated time if any, under to follow OM 013. ase reply from lated to outer ications there
	Encl: As above.		entral Public Infor	
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3459 Cr/2017

September 18, 2017

Central Public Information Officer,

Custom, Excise and Service Tax Appellate Tribunal,

West Block No.2, R.K. Puram, New Delhi-110066

10-12-86/2017

Subject: - Application under section 6 of Right to Information Act, 2005,

for seeking the Public Information

Dear Sir,

The Applicant is a practicing Chartered Accountant in the field of Indirect Taxation and appears
before the various authorities including Hon'ble Tribunal (CESTAT). That the Hon'ble Tribunal
Delhi vide order dated 04.12.2015 disposed off the matter of Ajay Enterprises Pvt Ltd Vs
Commr. Of Service Tax, Delhi (Appeal No. - ST/951-952/2009-CU[DB]).

Customs Excise & Service Tax

7 II SEP 3017

- 2. That the applicant requests for a copy of the complete appeal filed in the abovementioned case.
- 3. You are hereby requested to provide the above mentioned desired information u/s 6 of RTI Act, 2005 at the earliest.

Thanking you

Yours sincerel

Atul Kumar Gupta

Apra & Associates LLP,

Chartered Accountants,

7th Floor, Udyog Minar, Udyog Vihar,

Phase-V, NH-8, Gurgaon - 122016(HR)

DRLC)